IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

REVIEW-APPLICATION-NO.134-of-1996 in ORIGINAL-APPLICATION-NO:1277-of-1996

DATE-OF-ORDER: -21st-February, -1997

BETWEEN:

- 1. N.A.Murthy,
- 2. J.Guruvulu,
- 3. S.Ramarao,
- 4. K.Apparao,

- P.Mohanarao,
 S.Krishna,
 S.Satyanarayana.

APPLICANTS

AND

- l. Union of india rep. by its Secretary, Ministry of Defence, New Delhi,
 - 2. The Chief of Staff, Naval Headquarters, New Delhi,
 - 3. The Flag Officer Commanding-in-Chief, Eastern Naval Command, Naval Base, Visakhapatnam,
 - 4. The Chief Staff Officer (P&A), Eastern Naval Command, Naval Base, Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANTS: Mr. P.B.VIJAYA KUMAR

COUNSEL FOR THE RESPONDENTS: Mr.K.BHASKAR RAO, Addl.C&SC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)



ORDER

ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.).

None for both sides. OA 1277/96 was disposed of directing the respondents to dispose of the representation of the applicants in the OA. It is now stated that the



representation had already been disposed of by Annexure A-1 document in the OA and due to communication gap that position could not be brought to the notice of the Bench. A perusal of the prayer in the OA indicates that the said decision of the respondents in Annexure A-1 is not impugned Without impugning the decision of the respondents, df praying for regularisation of the services applicants with effect from the date of their engagement will have no meaning. In that view, even if the R.A. is heard, no useful purpose will be served unless the final decision of the respondents is challenged. As there is no challenge to the final decision of the respondents to A no useful purpose will be served by reviewing the judgment already passed. Hence the R.A. is devoid of merits and accordingly it is dismissed. No costs.

(R.RANGARAJAN) MEMBER (ADMN.)

DATED: -21st-February, -1997 Dictated in the open court. Dy. Rogisnas (7)

vsn

Copy te:-

- The Secretary, Union of India, Ministry of Defence, New Belhi.
- 2. The Chief Staff, Naval Headquarters, New Delhi.
- 3. The Flag Officer Commanding in Chief, Eastern Naval Command, Naval Base, Visakhapatnam.
- 4. The Chief Staff Officer (P&A), Eastern Naval Command, Naval Base, Visakhapatnam.
- 5. One copy to Sri. P.B. Vijay kumar, advocate, CAT, Hyd.
- 6. One copy to Sri. K. Bhaskara Rao, Addl. CGSC. CAT. Hyd.
- 7. One copy to Library, CAT, Hyd.
- B. One copy to Bpare.

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CHECKED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

THE HOW BLE SHAI RIBANGARADAN: M(A)

AND

THE HOW BLE SHRI B.S.JAI PARAMESHWAR: M(J)

DITED: 21/27

R.P/G.P/M.A.NO.

134/90

0.A.NO. 1277)46

ALLOWED
DISPESSED OF WITH DIRECTIONS
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

मेन्द्रोय प्रशायनिक श्रीदकरण Central Administrativa Indusci मेथान /DESPATCH 11 2 MAR 1997 विश्वाद ग्यायनीक संभावता ग्यायनीक संभावता ग्यायनीक